

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL No. 131 of 2019 &
IA No. 1551 of 2018

Dated : 22nd August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

DNH Power Distribution Company Limited ...Appellant(s)
Vs.
Central Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Amal Nair

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Vishrov Mukerjee
Ms. Raveena Dhamija
Mr. Yashawi Kant for R-2

ORDER

Heard in part.

Respondent Generator has sent a letter dated 16.08.2019 to Appellant's Chief Financial Officer. By this weekend, the Appellant shall reply clarifying the controversies on the table and each issue raised by the Respondent Generator.

We direct the Respondent Generator to make the statement filed today more comprehensive with all details with advance copy to the Appellant so that the Appellant can also clarify why the outstanding claims made by the Respondent Generator are kept pending.

List the matter for further hearing on **27.08.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson